

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 280/MP/2019

- Subject** : Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. Vs. Eastern Regional Power Committee and Others.
- Date of Hearing** : 18.12.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Eastern Coalfields Limited
- Respondents** : Eastern Regional Power Committee and 6 Others
- Parties present** : Shri K. Shukla, Advocate, ECL
Ms. Superna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Anand K. Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Sukhvinder Singh, NTPC
Shri S. Kejriwal, ERPC
Shri S. Jana, ECL

Record of Proceedings

The Commission referring to the discussion of the Member (Technical) of the Commission with the representative of ECL, NTPC, JUSNL and ERPC on 17.12.2019 in the Commission's office, where NTPC expressed its inability to maintain the Farakkha-Lalmatia Transmission Line any further and JUSNL consented to accept the said line at "zero cost" without any liability as per the decision in the 49th ERPC and TCC Meetings dated 1.4.2019, directed the learned counsel for ECL to submit its proposal after consulting ECL by 1.1.2020 with a copy to the respondents. The Commission permitted the respondents to file their comments, if any, by 10.1.2020.

2. Learned counsel for ECL requested one more opportunity of hearing to present its case in person which was agreed by the Commission
3. The Commission observed that no extension of time shall be granted and directed the parties to comply with the above directions with the specified timeline.



4. The Commission directed to list the matter on 14.1.2020.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

